



CRM-M-3739-2026

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264 **IN THE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH**

CRM-M-3739-2026
Reserved on: 29.04.2026
Pronounced on: 01.05.2026
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JATINDER SINGH

... PETITIONER

VERSUS

STATE OF PUNJAB

...RESPONDENT

CORAM: HON'BLE MR. JUSTICE JASJIT SINGH BEDI

Present: Mr. Ramandeep Pratap Singh, Advocate with
 Mr. Sahil Koul, Advocate,
 Mr. Amar, Advocate and
 Mr. Prabsimran Singh, Advocate for the petitioner.

Mr. Athar Ahmed, DAG, Punjab.

Mr. D.S. Sobti, Advocate with
Mr. Hakam Singh, Advocate,
Ms. Amrita Negi, Advocate for the complainant.

JASJIT SINGH BEDI, J.

The prayer in the present petition under Section 482 BNSS is for the grant of anticipatory bail to the petitioner in case bearing FIR No.90 dated 07.07.2025 (Annexure P-1) registered under Sections 109, 125, 191(3) and 190 of BNS and Sections 25, 27 Arms Act, 1959 at Police Station Kathunangal, District Amritsar.

2. The brief facts of the case are that FIR No.26 dated 21.03.2025 registered under Sections 125, 3(5) BNS, 2023 and Sections 25/27 Arms Act, 1959, P.S. Kathunangal, District Amritsar came to be registered at the

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instance of Balkar Singh with the allegations that two unknown persons had fired 7-8 shots towards his house and he suspected that the same was done at the instance of Jatinder Singh (petitioner). The copy of the FIR is as under:-

“Statement by Balkar Singh son of Sawinder Singh, resident of village Talwandi Dasodha Singh, Police Station Kathunangal, age about 38 years, mobile number 98149-71312, stated that I am a resident of the above address and do agricultural work. My residence is outside the village on Sohnia Kuhara Road. We were 2 brothers and my elder brother Avtar Singh died about 2 years ago. On 20-3- 2025 at around 10:55 PM, at night, I was sleeping in my room with my family when suddenly I heard a loud noise outside. So I came out of my residential room and saw that outside the rear glass of the vehicle number PB08-CA-1313, brand Swift, white in colour, parked in the veranda was broken and we looked outside the main gate of the house, but no one was seen outside the house and there were signs of a bullet marks at our main gate. Later, when I checked the CCTV cameras installed in my house, I saw, 2 young men on a motorcycle, one of whom had covered his face with a cloth and the other young man had his face uncovered and who got off the motorcycle and came towards the house. The young men fired about 7-8 shots with their pistols at the main gate outside our house and after firing, the young men rode on their motorcycles and went away. Till now, I have been searching for these people on my own. I suspect that this act was done by the Sarpanch of my village, Jatinder Singh, son of Unkar Singh, resident of Talwandi Dasandha Singh, because on 07- 03-25 in the evening, Jatinder Singh, Sarpanch, son of Unkar Singh, resident of Talwandi Dasandha Singh, had threatened me that he would come at me, which is why today I, along with my uncle (chacha), Amrik Singh, son of Rattan Singh, resident of

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Talwandi Dasandha Singh, was coming to inform you that you have met me. Kindly take appropriate legal action. You have written my statement, I have read and heard my statement, it is correct.Sd/- Balkar Singh, Sd/- Amrik Singh, attested by Chaman Lal ASI, PS Kathu Nangal. Dated 21.03.2025.”

3. The petitioner sought the concession of anticipatory bail in FIR No.26 dated 21.03.2025 and his bail application came to be dismissed by a Co-ordinate Bench of this Court vide order dated 10.07.2025.

4. Despite the dismissal of the said bail application, the petitioner is stated to have been declared innocent as per the investigation agency.

5. One Jagdeep Kaur Grewal, wife of Jugraj Singh, who is an Advocate by profession and representing Balkar Singh, got registered an FIR No.90 dated 07.07.2025 (Annexure P-1) under Sections 109, 125, 191(3) and 190 of BNS and Sections 25, 27 Arms Act, 1959 with the allegations that the petitioner along with certain other persons had fired upon her house causing bullet injuries to Harpal Singh, Mandeep Singh and Yoga Singh. The reason for the occurrence was that she had been represented Balkar Singh in FIR No.26. The translated version of the said FIR is as under:-

“Statement of Jagdeep Kaur Grewal wife of Jugraj Singh son of Palwinder Singh resident of Talwandi Dasaunda Singh police Station Kathu Nangal age around 34 years mobile No. 9780708625 stated that I am resident of above address and am an Advocate at Punjab & Haryana High Court. I am privately handling the case of Balkar Singh S/o Savinder Singh, R/o Talwandi Dasaudha Singh registered against Jatinder Singh,



Sarpanch. Today, dated 06.07.2025 (not 06.07.2023 wrongly typed) at about 01:30 PM, my husband Jugraj Singh received whatsapp call on his mobile No.86994-76680 from our village present Sarpanch Jatinder Singh s/o Onkar Singh, R/o. Talwandi Dasaudha Singh, that he may say his wife that she should leave the case filed by Balkar Singh s/o Savinder Singh above otherwise it will not be good for you. That my husband told all this matter to me. Then at about 07:00 PM, I was present at my house that my uncle-in-law Tarlochan Singh s/o Sucha Singh came to my house and told me that he met Daljit Singh s/o Darshan Singh, Onkar Singh s/o Baldev Singh, residents and Jatinder Singh called us us at Pump for executing compromise-deed of the matter of today noon. At that time, Harpal Singh s/o Davinder Singh Rio Ghanupur Kale, Mandeep Singh S/o Sucha Singh, R/o Talwandi Dasaudha Singh, Joga Singh s/o Mahinder Singh R/o Talwandi Dasaudha, Jagjit Singh s/o Balkar Singh, R/o Talwandi Dasaudha Singh who were present outside our house at about 07:30 PM and noise started at the road outside the house and sounds of noise started hearing. Then I and my family saw that Jatinder Singh, Sarpanch P S/o Onkar Singh, R/o Talwandi Dasaudha Singh, carrying 45 Bore Rifle, 32 Bore Rifle, Gurpreet Singh @Sona S/o Dalbir Singh carrying Rifle, Shamsher Singh S/o Darshan Singh carrying Revolver, Gian Singh S/o Gurdeep Singh carrying 315 bore Rifle, Gurdev Singh @ Ghula S/o Yoga Singh, R/o Dudhala, Kaltawar Singh @ Toni s/o Sarwan Singh, Jasanpreet Singh S/o Bawa Singh, Dilbag Singh @ Baga, caste Mahira Singh, Gursewak Singh s/o Sital Singh, Harpreet Singh s/o Dalbir Singh, Amardeep Singh @ Deepu s/o Balwinder Singh residents of Talwandi. Dasaudha Singh alongwith unknown persons, who came in Innova Car No.PB-02-EV-9102, alongwith 5/7 cars and



immediately on arrival, they started firing on our house outside the road. That due to bullet injuries, Harpal Singh so Davinder Singh R/o Ghanupur Kale, Mandeep Singh so Sucha Singh, Yoga Singh s/o Mahinder Singh residents of Talwandi Dasaudha Singh, who were standing on the road, got injured with bullets and their heirs took them to Hospital after arranging vehicle. That after hearing the sound of bullets firing and seeing the gathering of villagers, the above accused persons ran away with their weapons from the spot and while going, they left there their Innova Car No.PB-02-EV-9102 alongwith 315 bore rifle, which I handed over to you. The accused persons have fired on our house with pistols and 315 bore rifle and injured three persons. I have recorded statement to you, read, heard and found to be correct. Legal action may be taken against Jatinder Singh, Sarpanch s/o Onkar Singh, R/o Talwandi Dasaudha Singh, Gurdev Singh @ Ghula : s/o Yoga Singh, R/o Dudhala, Kaltawar Singh @ Toni s/o Sarwan Singh, Jashanpreet Singh S/o Bawa Singh, Shamsher Singh S/o Darshan Singh, Gian Singh s/o Gurdeep Singh, Dilbag Singh @ Baga, caste Mahira Singh, Gursewak Singh s/o Sital Singh, Gurpreet Singh @ Sona Singh, residents of Talwandi Dasaudha Singh. Sd./ Jagdeep Kaur Sd/- Jugraj Singh correct Sd/- Narender Singh SI police Station Kathu Nangal.”

6. A counter version bearing DDR No.10 dated 08.07.2025 under Sections 109, 125, 191(3), 190, 324(4) BNS came to be registered at the instance of Jagtar Singh and reads as under:-

“Statement of Jagtar Singh s/o Buta Singh, R/o Village Gill, P.S. Jandiala, District Amritsar, aged about 38 years, mobile No. 96460-33185 stated that I am resident of



above address and working as Salesman at Baba Raja Ramji Petrol. Pump, Talwandi Dasodha Singh. On dated 06.07.2025 at P about 07:15 PM, I alongwith Jatinder Singh Sarpanch s/o Onkar Singh, R/o Talwandi Dasaudha Singh, Gurdev Singh @ Ghula s/o Yoga Singh R/o Dudhala, Akashdeep Singh s/o Malkit Singh @ Bagga, Kaltawar singh @ Toni s/o Sarwan Singh residents of Talwandi Dasaudha Singh from Petrol Pump riding in Innova car No.PB-02-EV-9102 of Jatinder Singh Sarpanch for picking Harpreet Singh s/o Dalbir Singh R/o Talwandi Dasauda from his house to take him to Ludhiana, were going to the house of above Harpreet Singh. When at about 07:25 PM, we reached near the house of Harjinder Singh S/o Hira Singh R/o Talwandi Dasauda Singh, then we saw that Harpal Singh @ Bhala s/o Davinder Singh, R/o Ghanupur Kale, Amritsar carrying 315 bore rifle, Maninder Singh s/o Tarlochan Singh carrying 32-bore pistol, Nirwair Singh s/o Sucha Singh carrying 45-bore pistol, Balkar Singh s/o Savinder Singh carrying 12-bore rifle, Jugraj Singh s/o Palwinder Singh carrying 315 bore rifle, Gurmukh Singh s/o. Gulzar Singh carrying 32-bore pistol, Jagjit Singh s/o Balkar Singh carrying sword, Jarmanjit Singh s/o Hira Singh, Mandeep Singh s/o Sucha Singh, Mohabat. Singh @ Patti s/o Hira Singh, Harjinder Singh S/o Dhira Singh, Amrik Singh s/o Rattan Singh, Balkar Singh s/o Sohan Singh, Gagarideep Singh s/o Nirwair Singh, Sukhraj Singh S/o Rashpal Singh, Balwinder Singh s/o Anoop Singh, Tarlochan Singh s/o Sucha Singh, Bitta s/o Sardool Singh and Jagdeep Kaur w/o Jugraj Singh, residents of



Talwandi Dasaudha Singh alongwith unknown persons no were standing outside the house of Jugraj Singh s/o Palwinder Singh R/o Talwandi Dasauda Singh and Jagdeep Kaur w/o Jugraj Singh R/o Talwandi Dasaudha Singh shouted lalkara and said, catch today to Jatinder Singh Sarpanch and teach him lesson of Sarpanchi", then in the meantime, Harpal Singh @ Bhala s/o Davinder Singh R/o Ghanupur Kale directly fired from his 315-bore rifle with the intention to kill us hitting main glass of car No.PB-02-EV- 9102. Then these accused persons started continuous firing on us and the bullets hit myself, Gurdev Singh @ Ghula s/o Yoga Singh R/o Dudhala, Akashdeep Singh s/o Malkit Singh @Bagga and we got injured seriously and we all ran away from the spot after leaving there our car No.PB-02-EV-9102 and could save our lives. Then Sarpanch Jatinder Singh above arranged vehicle and got us admitted at Guru Nanak Dev Hospital, Amritsar where I am under treatment. The above accused persons fired upon us with the intention to kill us and injured us in firing. Accused Harpal Singh @ Bhala s/o Davinder Singh, R/o Ghanupur Kale, Amritsar, Maninder Singh s/o Tarlochan Singh, Nirvair Singh s/o Sucha Singh, Balkar Singh' s/o Savinder Singh, JugrajSingh s/o Palwinder Singh, Gurmukh Singh s/o Gulzar Singh, Jagjit Singh s/o Balkar Singh, Jarmanjit Singh s/o Hira Singh, Mandeep Singh s/o Sucha Singh, Mohabat Singh @ Matti s/o Hira Singh, Harjinder Singh s/o. Dhira Singh, Amrik Singh s/o Rattan Singh, Balkar Singh s/o Sohan Singh, Gagandeep Singh s/o Nirvair Singh, Sukhraj Singh s/o Rashpal Singh, Balwinder Singh 's/o Anoop Singh,



Tarlochan Singh s/o Sucha Singh, Bitta s/o Sardool Singh and Jagdeep Kaur w/o Jugraj Singh residents of Talandi Dasaudha Singh, necessary legal action may be taken. Statement has been recorded to you, read, heard and found to be correct and I am responsible. Śd/-Jagtar Singh above supported by Sd/- Akashdeep Singh above, attested by Sd/- Narinder Singh SI, P.S. Kathunangal, dated 08.07.2025.”

7. Both sides sought the concession of anticipatory bail and the same has been granted to all the accused except the petitioner in FIR No.90 dated 07.07.2025 and all the accused in DDR No.3 dated 15.12.2025.

8. Meanwhile, after the registration of the FIR No.90 dated 07.07.2025, the complainant-Jagdeep Kaur Grewal got registered yet another FIR No.180 dated 14.12.2025 under Sections 126(2), 298, 115(2), 191(3) and 190 BNS against the petitioner and others with the allegations that she, her husband Jugraj Singh and others had been assaulted by the petitioner and others during the Block Samiti and Zila Parishad Elections on 14.12.2025.

The translated version of the said FIR is as under:-

“Stated that I am resident of above address and am doing practice as an Advocate in the Hon'ble Punjab & Haryana High Court, Chandigarh. That today dated 14.12.2025 at about 11:45 AM, I alongwith my family riding on my car No.PB32-X-0063 mark Fortuner and with my husband Jugraj Singh, mother-in-law Manjit Kaur went to pay obeisance at Gurudwara Sahib Shri Raja Ram Talwandi Dasodha Singh. When after paying obeisance at Gurudwara Sahib alongwith my family riding on my car were going to our village



Government School for casting vote of Block Samiti and Zila Parishad to the booth, when we reached near Cremation ground of our village, then Jatinder Singh, Sarpanch of our village s/o Onkar Singh, R/o Talwandi Dasodha Singh alongwith his fellow persons riding on his car mark Scorpio No. PB02-EM-6161 and tried to hit our car from the opposite side in fast speed towards the driver side. That my husband Jugraj Singh to save himself tried to take the car-on side but still side glass of our car got damaged. After this, Jatinder Singh Sarpanch by keeping down the mirror of his car spoken abusive language to us and took his car forward. After this, my husband alighted from his car and was checking the side glass, then meanwhile Jatinder Singh above taking along 45 bore pistol and alongwith him, his fellow persons Gurdev Singh @ Ghula s/o Joga Singh carrying 32 bore revolver, Kultawar Singh @ Toni s/o Sarwan Singh carrying stick, Gurpreet Singh @ Sona s/o Bir Singh carrying datar, Tarsem Singh @ Bau s/o Mangal Singh carrying Kuhari, Jobanjit Singh s/o Tarsem Singh carrying sword, Joti s/o Avtar Singh carrying datar, Akash s/o Bagga Singh carrying brick, Harpal Singh s/o Amrik Singh carrying sword, Bir Singh s/o Ajit Singh carrying dang, Prem Singh s/o Dalip Singh carrying brick, Jugram Singh s/o Jaga Singh @ Jagtar Singh carrying brick, Shamsher Singh s/o Darshan Singh carrying sword, Gian Singh s/o Gurdeep Singh carrying rifle 315 bore, Pargat Singh s/o Tarsem Singh carrying gandasi, Soni s/o Avtar Singh carrying Kahi, Pargat Singh s/o Arjun Singh carrying dang, Jasanpreet Singh s/o Bawa Singh carrying sword, Jobanjit Singh s/o Pargat Singh carrying Kahi, Gurpreet Singh @ Gopi s/o Santokh Singh carrying sword, residents of Talwandi Dasodha Singh came there. That Sarpanch Jatinder Singh immediately on arrival shouted lalkara and said, "catch them, kill them today". That



all the above persons surrounded our car and started pushing us, then I was making video of this incident with my phone. Then Jatinder Singh Sarpanch and Kultawar Singh above tried to snatch my I-phone but I pulled my phone forcibly inside the car. I was sitting on the backseat of my car. Then meanwhile, Kultawar Singh @ Toni caught my neck and snatched my 3-tola gold chain forcibly and Joti s/o Avtar Singh above snatched my original spectacles of Guji Company and then I put upside backside glass of my car and when in order to save our lives, we tried to run away our car, then Jatinder Singh Sarpanch above and Kultawar Singh @ Toni above taken out the turban of my husband from his head and pushed his hairs and while going in the car, they also took away turban of my husband. Then in order to save our lives, by running our above car, we were coming towards the side of Kathunangal, then Jatinder Singh Sarpanch above and his fellow persons followed us in their cars with the intention to kill us. That while following us, when Jatinder Singh Sarpanch and his fellow persons reached near Village Rupowali Kalan, then Jatinder Singh Sarpanch above and Gurdev Singh @ Ghula fired from their car towards us in order to stop us. When we reached at Bus Stand of Kathunangal, then the above accused persons alongwith their cars and weapons went towards some other side. On this, after reaching to you at P.S. Kathunangal, we recorded our statement regarding this incident. The reason of enmity is that Jatinder Singh Sarpanch earlier also with his fellow persons also opened firing towards our house. On this, we have already got registered FIR against them. That he is threatening us to withdraw the case. That we have recorded our statement. That necessary legal action may be taken against the above accused persons. Statement has been read, heard and found to be correct.”

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9. A cross version has been registered against the present complainant party under Sections 3 of the SC/ST (Prevention of Atrocities) Act, 1986 and Sections 115(2), 191(3) and 190 of BNS, 2023 and their anticipatory bail applications stand dismissed by a Co-ordinate Bench of this Court vide order dated 06.04.2026.

10. It is relevant to mention here that, for certain inexplicable reasons, the petitioner was exonerated in the above case as well. This Court was shown a mobile phone recording of the occurrence. The said recording was also shown to the SSP concerned, who on examination of the same, has renominated the present petitioner as an accused, in FIR No.180 dated 14.12.2025 vide GD No.41 dated 23.04.2026.

11. The learned counsel for the petitioner contends that it is a case of version and cross-version. All the accused from both sides have been granted the concession of anticipatory bail by this Court and the petitioner is entitled to the similar concession. He contends that in FIR No.26 dated 21.03.2025, the petitioner was never actually an accused. In fact, in that case the complainant namely Balkar Singh, has given a supplementary statement exonerating the petitioner. Despite the said fact, the bail application of the petitioner was dismissed as the investigating agency did not bring it to the notice of the Court that the petitioner had been exonerated. Therefore, mere registration of FIR No.26 dated 21.03.2025 cannot lead to the assumption that the petitioner is a habitual offender or that his present bail application is liable to be dismissed on account of his criminal antecedents.

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As regards FIR No.180 dated 14.12.2025, he contends that the occurrence took place during the course of the elections. The complainant party had no reason to be present at the spot. The mobile phone recording does not further the prosecution case *qua* the allegations in FIR No.180. Be that as it may, a cross version of the said FIR stands registered bearing DDR No.3 dated 15.12.2025 under Sections 115(2), 191(3), 190 BNS, 2023 and Section 3 of SC/ST (Prevention of Atrocities) Act. 1989, in which the bail application of the present complainant-Jagdeep Kaur Grewal and others stands dismissed by a Co-ordinate Bench of this Court vide order dated 06.04.2026. Therefore, the registration of FIR No.180 also does not, in any manner, establish that the petitioner is a serial offender thereby disentitling him to the concession of bail in the FIR in question i.e. FIR No.90 dated 07.07.2025.

He, thus, prays that the petitioner be granted the concession of anticipatory bail in the above facts and circumstances.

12. The learned counsel for the complainant party, on the other hand, contends that the petitioner is a habitual offender. He was duly named as an accused in FIR No.26 dated 21.03.2025 under Sections 125, 3(5) BNS and Sections 25/27 Arms Act. In fact, the DGP, Punjab has filed an affidavit in CRWP No. 7634 of 2025 stating that the petitioner was an accused. His bail application stands dismissed. Later, he has been exonerated without any basis whatsoever. He contends that in the present case, the complainant, who is an Advocate by profession and doing her duty as such towards her client



Balkar Singh, has been attacked not only on 07.07.2025 leading to the registration of FIR No.90, but even thereafter, during the elections held on 14.12.2025, wherein she and her family members have been attacked for the second time. In fact, the petitioner belongs to the ruling dispensation, because of which the complainant party is being repeatedly attacked and false cross versions are being recorded, wherein the complainant party is made an accused. He contends that the investigating agency is hand in glove with the petitioner. In fact, the allegations levelled in the FIR and his antecedents do not entitle him to the concession of anticipatory bail particularly when an Advocate is being repeatedly targeted for representing a client.

13. The learned State counsel, on the other hand, contends that the petitioner was never nominated as an accused in FIR No.26 dated 21.03.2025, though he was named therein on suspicion. While admitting that the bail application of the petitioner was dismissed by a Co-ordinate Bench of this Court on 10.07.2025, he contends that as the petitioner was not nominated as an accused, he was not required to be arrested despite his bail application having been dismissed. As regards FIR No.90, i.e. the present case, he contends that the petitioner has joined investigation. It is a case of version and cross-version and therefore, his custodial interrogation is not required. As regards FIR No.180, he contends that the SSP concerned has renominated the petitioner as an accused, on an examination of the mobile

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phone recording of the occurrence. He, thus, contends that the petitioner be granted the concession of anticipatory bail in the present case.

14. I have learned counsels for the parties.

15. A perusal of FIR No.26 dated 21.03.2025 would reveal that the petitioner is named on suspicion. It is indeed strange that his bail application was vehemently opposed by the State and came to be dismissed by a Coordinate Bench of this Court vide order dated 10.07.2025, and he has still not been arrested despite the dismissal of the bail application, on the grounds that he was never an accused. The petitioner and his co-accused have attacked the complainant-Jagdeep Kaur Grewal, an Advocate representing Balkar Singh, along with her family members on 07.07.2025 leading to the registration of an FIR No.90. Though, a cross version had been registered, the fact remains that the complainant and her house was fired upon leading to gun shot injuries on the person of Harpal Singh, Mandeep Singh and Yoga Singh. Once again on 14.12.2025, the complainant and her family members have been attacked during the course of elections. Again, the petitioner was exonerated but has been renominated only when this Court examined the mobile phone recording of the occurrence and asked the SSP concerned to do the same.

16. Apparently, the petitioner, who is a Sarpanch of the village, appears to be extremely well-connected as he is repeatedly being exonerated at the instance of the investigating agency. It is indeed unfortunate that a lady, who is performing her duty as an Advocate, has been threatened and

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intimidated at the instance of the petitioner for merely performing her professional duties and nothing more. This kind of conduct cannot be condoned. To punish the Advocate for representing her client is to silence the law itself.

17. In view the seriousness of the allegations levelled against the petitioner as also the requirement for his custodial interrogation to effect the recovery of the weapon and to take the investigation to its logical conclusion, the question of grant of anticipatory bail does not arise and the present petition stands dismissed.

18. All the pending miscellaneous applications, if any, stand disposed of.

(JASJIT SINGH BEDI)
JUDGE

01.05.2026

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Whether speaking/reasoned:- Yes/No
Whether reportable:- Yes/No